

SCHEDULE

FORM C

PROOF OF CLAIM BY FINANCIAL CREDITORS

[Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

21.09.22

To

Ms ARTI BALUJA

Interim Resolution Professional

M/s Global Fragrances Pvt. Ltd

IP Registration Number: **IBBI/IPA-002/IP- N00780/2018-19/12378**

Address : H-34/100, SECTOR -3, ROHINI , NEW DELHI-110085

M- 9891446721 Email – ipartibaluja@gmail.com

From

Bank of Baroda

Registered office at

**Baroda Bhavan, R C Dutt Road,
Alkapuri, Baroda - 390007, Gujrat**

Branch Office:-

Bank of Baroda

ZOSARB, 4th floor, Rajendra Bhawan ,

Rajendra Place , New Delhi-110008

e-mail:- armdel@bankofbaroda.com

Subject: Submission of proof of claim

Sir,

Bank of Baroda, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of M/s Global Fragrances Pvt. Ltd. The details for the same are set out below:

PARTICULARS		
1.	NAME OF FINANCIAL CREDITOR	Bank of Baroda (hereafter referred to as "[Bank of Baroda]" or the "Financial Creditor" as and where required) having its Registered office at- Baroda Bhavan, R C Dutt Road, Alkapuri, Baroda - 390007, Gujrat
2.	IDENTIFICATION NUMBER OF FINANCIAL CREDITOR	PAN of Bank of Baroda- AAACB1534F




अंचल/दबावग्रस्त आस्ति वसूली शाखा, चौथा तल, राजेंद्र भवन, राजेंद्र प्लेस, नई दिल्ली-110008, भारत

Zonal Stressed Assets Recovery Branch, 4th Floor, Rajendra Bhawan, Rajendra Place, New Delhi-110008, India

फोन/Phone : +91 11 42268509, 42268003 • ई-मेल/E-mail : armdel@bankofbaroda.com • वेब/Web : www.bankofbaroda.com

3.	ADDRESS AND EMAIL ADDRESS OF FINANCIAL CREDITOR FOR CORRESPONDENCE.	Bank of Baroda, ZOSARB, ZOSARB, 4 th floor, Rajendra Bhawan , Rajendra Place , New Delhi-110008 A/c transferred from Bank of Baroda, IMT (Manesar , Gurgaon Email Address- armdel@bankofbaroda.com																																										
4.	TOTAL AMOUNT OF CLAIM	The total amount claimed as on 05.07.2021 is Rs. 11,82,84,720.70/-																																										
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	<p>The details of documents by reference to which the debt advanced by Bank of Baroda to M/s Global Fragrances Pvt. Ltd (hereafter referred to as <i>the "Debtor"</i> as and where required) can be substantiated are attached</p> <table border="1" data-bbox="895 902 1513 1921"> <thead> <tr> <th>Sr.No</th> <th>Documents</th> <th>Date</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Sanction letter</td> <td>16.01.2013</td> </tr> <tr> <td>2</td> <td>Composite Hypothecation Agreement</td> <td>24.01.2013</td> </tr> <tr> <td>3</td> <td>Power Attorney of</td> <td>24.01.2013</td> </tr> <tr> <td>4</td> <td>DP Note</td> <td>24.01.2013</td> </tr> <tr> <td>5</td> <td>Letter continuing security of</td> <td>24.01.2013</td> </tr> <tr> <td>6.</td> <td>General Form of Guarantee</td> <td>24.01.2013</td> </tr> <tr> <td>7.</td> <td>Declaration-cum-Undertaking</td> <td>24.01.2013</td> </tr> <tr> <td>8.</td> <td>Undertaking</td> <td>24.01.2013</td> </tr> <tr> <td>9.</td> <td>Letter of Undertaking of</td> <td>24.01.2013</td> </tr> <tr> <td>10.</td> <td>Undertaking (LDOC 64)</td> <td>24.01.2013</td> </tr> <tr> <td>11.</td> <td>Letter of pledge (DOC 11)</td> <td>24.01.2013</td> </tr> <tr> <td>12.</td> <td>Memo (LDOC 1)</td> <td>24.01.2013</td> </tr> <tr> <td></td> <td></td> <td></td> </tr> </tbody> </table>	Sr.No	Documents	Date	1	Sanction letter	16.01.2013	2	Composite Hypothecation Agreement	24.01.2013	3	Power Attorney of	24.01.2013	4	DP Note	24.01.2013	5	Letter continuing security of	24.01.2013	6.	General Form of Guarantee	24.01.2013	7.	Declaration-cum-Undertaking	24.01.2013	8.	Undertaking	24.01.2013	9.	Letter of Undertaking of	24.01.2013	10.	Undertaking (LDOC 64)	24.01.2013	11.	Letter of pledge (DOC 11)	24.01.2013	12.	Memo (LDOC 1)	24.01.2013			
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6.	DETAILS OF HOW AND WHEN DEBT INCURRED	The Company was incorporated on 18.12.2008 and was engaged in manufacturing and export of Aerosol , Perfume , and cosmetics at is factory unit at plot no .1, sector -7, IMT , Manesar. The Company was enjoying credit facilities of Rs 411.00 lacs with Bank of India ,New Delhi and same as taken over by our Bank on 16.01.2013 by our Bank with exposure of Rs 900.00 lacs. Due to non-regularisation the account turned into NPA on 24.04.2016. Three out of Four Properties were sold out under SARFEASI Action and only one property left with us which is on Individual name .			
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OROTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL			
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THESESECURITY, AND THE DATE IT WAS GIVEN	Sr. No	Property Address	Date of Valuation	Value in Crores
			NIL		
9.	DETAILS OF THE BANK ACCOUNT TO WHICH THEAMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	00950200000743 BARBOCONNAU			
10.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OFCLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE FINANCIAL CREDITOR'	A copy of all the documents as mentioned in point no. 5 above.			
11	Note : There is only one property left with us which is in the name of Individual Mr. Somesh Choudhary situated at FLAT NO 2-B SECOND FLOOR , SHREE RADHAJUNJ APARTMENT				
					
Name : HEMRAJ AGARWAL					
Position with or in relation to creditor : AGM ,, Zonal Office Stressed Assets Recovery Branch (ZOSARB), New Delhi					
Address of person signing: Bank of Baroda, ZOSARB, 4 th floor, Rajendra Bhawan , Rajendra Place , New Delhi-110008					

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.




DECLARATION

I, HEMRAJ AGARWAL , Asst. General Manager, Zonal Office Stressed Assets Recovery Branch (ZOSARB), Bank of Baroda, ZOSARB, ZOSARB, 4th floor, Rajendra Bhawan , Rajendra Place , New Delhi-110008 do hereby declare and state as follows: -

1. M/s Global Fragrances Pvt. Ltd.at the insolvency commencement date, being the 05th JULY 2021 actually indebted to me for a sum of Rs **11,82,84,720.70/**--as on 05.07.2021 . Further the total amount claimed as on 05.07.2021 is Rs **11,82,84,720.70/**--- vide sheet attached as per updated rate of interest (changed from time to time) along with penal interest.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [Please list the documents relied on as evidence of claim].
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].
5. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
6. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date: 21.09.2022

Place: manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]


(Signature of the claimant)

VERIFICATION

I, HEMRAJ AGARWAL the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at New Delhi on this 21th day of SEPTEMBER 2022


(Signature of claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/

